

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

IA 3460/2024 (NEW IA) IN C.P. (IB)/606(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **NAVNEET SINGH GOGIA**

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Navneet Singh Gogia IA 3460/2024 is present.

The Resolution Professional submits that the Report has already been served to the Personal Guarantor as well as Financial Creditor and affidavit of service has been filed.

Personal Guarantor is directed to file Reply if they wish to within two (2) weeks.

List CP on Board on **25.07.2024**.

IA 3460/2024

The above Interlocutory Application is filed by the Applicant / Liquidator for taking on record the Report under Section 99 of the Code filed by the Resolution Professional.

Accordingly, the Interlocutory Application bearing IA 3460 of 2024 is **allowed** as **disposed of** and the said Progress Report is taken on record.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)